

THE DELIMITATION COMMISSION ACT, 1952

No. LXXXI of 1952



*See India Code,
vol. VI A*

[7th January, 1953]

An Act to provide for the readjustment of the representation of territorial constituencies in the House of the People and in the State Legislative Assemblies and the delimitation of those constituencies and for matters connected therewith.

BE it enacted by Parliament as follows:—

1. **Short title.**—This Act may be called the Delimitation Commission Act, 1952.

2. **Definitions.**—In this Act, unless the context otherwise requires,—

- (a) "article" means an article of the Constitution;
- (b) "associate member" means a member nominated under section 5 ;
- (c) "Commission" means the Delimitation Commission constituted under section 3;
- (d) "latest census figures" mean the census figures as ascertained at the census held in 1951;
- (e) "member" means a member of the Commission and includes the Chairman.

3. **Constitution of Delimitation Commission.**—(1) As soon as may be after the commencement of this Act, the Central Government shall constitute a Commission to be called the Delimitation Commission which shall consist of three members as follows:—

- (a) two members, each of whom shall be a person who is or has been a Judge of the Supreme Court or of a High Court, to be appointed by the Central Government, and
- (b) the Chief Election Commissioner, *ex-officio*.

(2) The Central Government shall nominate one of the members appointed under clause (a) of sub-section (1) to be the Chairman of the Commission.

4. **Duties of the Commission.**—It shall be the duty of the Commission to readjust the representation of the several territorial constituencies in the

Price annas 2 or 3d.

House of the People and of the several territorial constituencies in the Legislative Assembly of each State other than Jammu and Kashmir, on the basis of the latest census figures and to delimit the said constituencies.

5. Associate members.—(1) For the purpose of assisting the Commission in the readjustment of the representation and in the delimitation of the territorial constituencies, both for the House of the People and the Legislative Assembly, if any, in each State other than the State of Jammu and Kashmir and the State of Bilaspur, the Commission shall associate with itself from that State, if its population according to the latest census figures—

(a) is not less than seventy-five lakhs, seven persons, three of whom shall be members of the House of the People representing that State and four shall be members of the Legislative Assembly of that State ;

(b) is less than seventy-five lakhs, but not less than twenty lakhs, five persons, two of whom shall be members of the House of the People representing that State and three shall be members of the Legislative Assembly of that State ;

(c) is less than twenty lakhs and the State has a Legislative Assembly, three persons, one of whom shall be a member of the House of the People representing that State and two shall be members of the Legislative Assembly of that State ; and

(d) is less than twenty lakhs and the State has no Legislative Assembly, two persons who shall be the members of the House of the People representing that State.

(2) The persons to be so associated from each State shall be nominated, in the case of members of the House of the People, by the Speaker of that House, and in the case of members of a Legislative Assembly, by the Speaker of that Assembly, having due regard to the composition of the House, or as the case may be, of the Assembly.

(3) The first nominations to be made under sub-section (2)—

(a) shall be made by the Speakers of the several Legislative Assemblies within one month, and by the Speaker of the House of the People within two months, of the commencement of this Act, and

(b) shall be communicated to the Chief Election Commissioner, and where the nominations are made by the Speaker of a Legislative Assembly, also to the Speaker of the House of the People.

(4) None of the associate members shall have a right to vote or to sign any decision of the Commission.

6. Casual vacancies.—If owing to death or resignation the office of the Chairman or of a member or of an associate member falls vacant, it shall be filled as soon as may be practicable by the Central Government or the Speaker concerned under and in accordance with the provisions of section 3 or, as the case may be, of section 5.

7. Procedure and powers of the Commission.—(1) The Commission shall determine its procedure and shall in the performance of its functions have

all the powers of a civil court under the Code of Civil Procedure, 1908 (Act V of 1908), while trying a suit, in respect of the following matters, namely:—

- (a) summoning and enforcing the attendance of witnesses;
- (b) requiring the production of any document; and
- (c) requisitioning any public record from any court or office.

(2) The Commission shall have power to require any person to furnish any information on such points or matters as in the opinion of the Commission may be useful for, or relevant to, any matter under the consideration of the Commission.

(3) The Commission may authorise any of its members to exercise any of the powers conferred on it by clauses (a) to (c) of sub-section (1) and sub-section (2), and any order made or act done in exercise of any of those powers by the member authorised by the Commission in that behalf shall be deemed to be the order or act, as the case may be, of the Commission.

(4) If there is a difference of opinion among the members, the opinion of the majority shall prevail, and acts and orders of the Commission shall be expressed in terms of the views of the majority.

(5) The Commission as well as any group of associate members shall have power to act notwithstanding the temporary absence of a member or associate member or the existence of a vacancy in the Commission or in that or any other group of associate members; and no act or proceeding of the Commission or of any group of associate members shall be invalid or called in question on the ground merely of such temporary absence or of the existence of such vacancy.

(6) The Commission shall be deemed to be a civil court for the purposes of sections 480 and 482 of the Code of Criminal Procedure, 1898 (Act V of 1898).

Explanation.—For the purposes of enforcing the attendance of witnesses the local limits of the jurisdiction of the Commission shall be the limits of the territory of India.

8. Manner of making readjustment and delimitation.—(1) The Commission shall, in the manner herein provided, first determine on the basis of the latest census figures—

(a) the number of seats to be allotted to each of the States in the House of the People and the number of seats, if any, to be reserved for the scheduled castes and for the scheduled tribes of the State, and in doing so, shall have regard to the provisions of article 81 and article 330; and

(b) the number of seats to be assigned to the Legislative Assembly of each Part A State and of each Part B State other than Jammu and Kashmir, and the number of seats, if any, to be reserved therein for the scheduled castes and the scheduled tribes of the State, and in doing so, shall have regard to the provisions of article 170 and

article 332 and shall also ensure that the total number of seats assigned to the Legislative Assembly of a State forms an integral multiple of the total number of seats allotted to that State in the House of the People:

Provided that no reduction shall be made in the number of seats in the House of the People at present allotted to any Part C State which has no Legislative Assembly.

(2) The Commission shall, in the manner herein provided, then distribute the seats allotted to each of the States other than Jammu and Kashmir in the House of the People, the seats assigned to the Legislative Assembly of each Part A State and of each Part B State other than Jammu and Kashmir, and the seats allotted to the Legislative Assemblies of certain Part C States under section 3 of the Government of Part C States Act, 1951 (XLIX of 1951), to territorial constituencies and delimit them in accordance with the provisions of the Constitution and of the said section 3 on the basis of the latest census figures, and in doing so, the Commission shall have regard to the following provisions, namely:—

(a) all constituencies shall be either single-member constituencies or two-member constituencies;

(b) wherever practicable, seats may be reserved for the scheduled castes or for the scheduled tribes in single-member constituencies;

(c) in every two-member constituency, one seat shall be reserved either for the scheduled castes or for the scheduled tribes, and the other seat shall not be so reserved;

(d) constituencies in which a seat is reserved either for the scheduled castes or for the scheduled tribes shall, as far as practicable, be located in areas in which the population of the scheduled castes or, as the case may be, of the scheduled tribes is most concentrated but in regard to scheduled castes, care should be taken to distribute the reserved seats in different areas of the State; and

(e) all constituencies shall, as far as practicable, consist of geographically compact areas, and in delimiting them, regard shall be had to physical features, existing boundaries of administrative units, facilities of communication and public convenience:

Provided that the Commission may, if it finds it necessary so to do, continue either or both of the existing three member constituencies, whether with or without alterations in their boundaries, reserving therein one seat for the scheduled castes and another seat for the scheduled tribes.

(3) First in respect of the determination of numbers under sub-section (1), and then again in respect of the distribution of seats and delimitation of constituencies under sub-section (2), the Commission shall—

(a) publish its proposals, together with the dissenting proposals, if any, of an associate member who desires publication thereof, in the Gazette of India and Official Gazettes of all the States concerned and also in such other manner as it thinks fit;



(b) specify a date on or after which the proposals will be further considered by it;

(c) consider all objections and suggestions which may have been received by it before the date so specified, and for the purpose of such consideration, hold one or more public sittings at such place or places as it thinks fit; and

(d) thereafter, determine the matters referred to in sub-section (1) or, as the case may be, in sub-section (2) by one or more final orders.

9. Readjustment of representation and the date of operation of such readjustment.—(1) The Commission shall cause each of its final orders to be published in the Gazette of India; and upon such publication, the order shall have the full force of law and shall not be called in question in any court.

(2) As soon as may be after such publication, every such order shall be laid before the House of the People.

(3) Subject to the provisions of sub-section (4), the readjustment of the representation of the several territorial constituencies in the House of the People or in the Legislative Assembly of a State and the delimitation of those constituencies provided for in any such order shall apply in relation to every election to the House of the People or to the Legislative Assembly of such State, as the case may be, held after the publication in the Gazette of India of that order, and shall so apply in supersession of the provisions relating to such representation contained in the Representation of the People Act, 1950 (XLIII of 1950), the Government of Part C States Act, 1951 (XLIX of 1951) and the orders made under either of the said Acts.

(4) Nothing in this section shall affect the representation in the House of the People or in the Legislative Assembly of a State until the dissolution of the House or the Assembly, as the case may be, existing on the date of publication in the Gazette of India of the order made by the Commission under sub-section (1) relating to the readjustment of such representation.

10. Amendment of orders of the Commission.—At any time within six months of the date of publication in the Gazette of India of any order of the Commission under sub-section (1) of section 9, any clerical or arithmetical mistake in the order and any error arising therein from an accidental slip or omission may be corrected by the Chief Election Commissioner by order made with the previous approval of the other members of the Commission or of such of them as may be then available and published in the Gazette of India.

1. Subs. by S. 27 of Act 30 of 1953.

2. Subs. by S. 20 of Act 32 of 1954 (w.e.f. 1-7-54).
GIPD-51-024 of Law-5-2-53-2,000

3. Subs. by S. 11 of Act 36 of 1954 (w.e.f. 2-10-54).

4. Subs. by S. 2 of Act 55 of 1955.

CE

358

27

2008-07-10 16:00

TABLE

SHOWING THE EFFECT OF PARLIAMENTARY

LEGISLATION OF 1952

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
1838	XIX	Bombay Coasting-vessels Act.	"Principal Officer, Mercantile Marine Department," subs. for "Master-Attendant" throughout Act. Short title and ss. 2, 4, 6, 12, 13 and sch. am. S. 10 subs. and s. 1 ins.	22, ss. 2 to 9.
		Any law corresponding to Bombay Coasting-vessels Act in force in the State of Kutch immediately before the commencement of Bombay Coasting-vessels (Amendment) Act, 1952.	Rep. with saving	s. 10.
1839	XX	Bombay Haqqa Prohibition Act.	Rep.	48, s. 2 and First sch.
	XXIV	Ganjam and Vizagapatnam Act.	Do.	Do.
	XXIX	Dower Act.	Do.	Do.
1841	XXIV	Illusory Appointments and Infants' Property Act.	Do.	Do.
1843	V	Indian Slavery Act.	Do.	Do.
1846	I	Legal Practitioners Act.	Do.	Do.
1850	XXXIV	State Prisoners Act.	Do.	Do.
1853	XX	Legal Practitioners Act.	Do.	Do.
1854	XXXI	Conveyance of Land Act.	Do.	Do.
1855	XI	Mesne Profits and Improvements Act.	Do.	Do.
	XXIII	Mortgaged Estates Administration Act.	Do.	Do.
1858	III	State Prisoners Act.	Do.	Do.
1860	XLV	Indian Penal Code.	S. 165 am. and s. 165A ins. S. 42 am. in part.	46, ss. 2 and 3. 48, s. 3 and Second sch.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
1866	XXVII	Indian Trustees Act.	Rep.	48, s. 2 and First sch.
	XXVIII	Trustees' and Mortgagees' Powers Act.	Do.	Do.
1867	XXIII	Punjab Murderous Outrages Act.	Do.	Do.
1869	IV	Indian Divorce Act.	S. 3 am. in part . . .	72, s. 6 and sch.
1870	VIII	Female Infanticide Prevention Act.	Rep.	48, s. 2 and First sch.
1872	III	Special Marriage Act.	S. 2 and item 3 of the "Declaration to be made by the Bride" in second sch. am. in part.	48, s. 3 and Second sch.
	XV	Indian Christian Marriage Act.	S. 60 am. in part . . .	Do.
1881	I	Taj Mahal's Pension Act.	Rep.	s. 2 and First sch.
	XXVI	Negotiable Instruments Act.	S. 3 am. in part and Chap. XVII rep.	53, s. 16.
1882	IV	Transfer of Property Act.	S. 69 am. in part . . .	48, s. 3 and Second sch.
1884	II	Madras Partition-deeds (Validation) Act.	Rep.	s. 2 and First sch.
	IV	Indian Explosives Act.	Ss. 5 and 6 am. in part . . .	3, ss. 2 and 3.
1890	IX	Indian Railways Act.]	S. 47 am. in part . . .	48, s. 3 and Second sch.
1893	V	Code of Criminal Procedure.	S. 527 subs. Ss. 164 and 337 am. in part. Ss. 128, 129, 130, 131 and 132 am. in part. S. 132A ins.	23, s. 2. 46, ss. 4 and 5. 64, ss. 2 to 7.
	VI	Indian Post Office Act.	S. 77 rep.	48, s. 2 and First sch.
	IX	Live-stock Importation Act.	S. 3 am. in part . . .	s. 3 and Second sch.
	X	Indian Insolvency Rules Act.	Rep.	s. 2 and First sch.
1899	II	Indian Stamp Act.	S. 57 am. in part . . .	72, s. 4 and sch.

Part I.—Central Acts repealed, amended or otherwise affected

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
1908	V	Code of Civil Procedure .	Ss. 154 and 155 and Fourth sch. rep. S. 44A am. in part .	48, s. 2 and First sch. 71, s. 2.
	XV]	Indian Ports Act . . .	Ss. 14 and 31 am. in part .	55, ss. 2 and 3.
1911	I	Opium (Amendment) Act	Rep.	48, s. 2 and First sch.
	II	Indian Patents' and Designs Act.	Ss. 2 and 23F am. in part. Ss. 23D, 23E and 23F am. in part and s. 23CC ins. S. 2 am. in part . . .	s. 3 and Second sch. 70, ss. 2 to 5. 72, s. 6 and sch.
1913	II	Official Trustees Act .	S. 2 am. in part . . .	Do.
	III	Administrator General's Act.	Ss. 15 and 16 am. in part. S. 17 subs. S. 2 am. in part . . .	48, s. 3 and Second sch. 72, s. 6 and sch.
	VII]	Indian Companies Act . .	Sub-section (4) to s. 91B ins.	51, s. 2.
1917	XXVI	Transfer of Property (Validating) Act.	Rep.	48, s. 2 and First sch.
1918	II	Cinematograph Act . . .	Rep. with saving . . .	37, s. 18.
1921	XVIII	Maintenance Orders Enforcement Act.	Long title and preamble and s. 2 am. in part. S. 3 subs.	47, ss. 2 to 4.
1922	VIII	Delhi University Act. . .	Long title and preamble, ss. 2, 4, 5, 6, 7, 8, 17, 29, 32, 33 and 35 am. in part. Ss. 7A and 7B ins. Ss. 16, 18, 25, 28, 30, 31, 39 and 45 subs. and ss. 9 to 15, 19, 20, 22, 24, 36, 37 and 40 rep.	5, ss. 2 to 25. 48, s. 3 and Second sch.
	XIII	Ranchi Mental Hospital Act.	S. 4 am. in part . . .	48, Do.
1923	IV	Indian Mines Act . . .	Rep.	35, s. 88.
	V	Indian Boilers Act . . .	S. 2B am. in part. . . S. 27A am. in part . . .	25, s. 2. 48, s. 3 and Second sch.
	XIV	Indian Cotton Cess Act . .	Ss. 4 and 5 am. in part . .	Do.

Part I.—Central Acts repeated, amended or otherwise affected

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
1924	VI	Criminal Tribes Act	Rep. from 31st August, 1952.	24, s. 2.
		Any law corresponding to Criminal Tribes Act, 1924, in force in any State or part thereof.	Rep.	Do.
	XIII	Indian (Specified Instruments) Stamp Act.	Do.	48, s. 2 and First sch.
1925	XXII	Salt Law Amendment Act	Do.	Do.
	XXXIX	Indian Succession Act	Ss. 318 and 380 and First table under the heading "Debts" in sch. VIII, am. in part.	s. 3 and Second sch.
1926	XII	Contempt of Courts Act	Rep. with saving	32, s. 6.
1929	X	Indian Census Act	Rep.	48, s. 2 and First sch.
1932	VIII	Bengal Criminal Law Amendment (Supplementary) Act.	Do.	Do.
1933	IX	Provincial Criminal Law Supplementing Act.	Do.	Do.
1934	XXX	Petroleum Act	S. 30 rep.	20, s. 7.
	XXXII	Indian Tariff Act	First sch. am. in part.	27, s. 2. 42, s. 2. 66, s. 2. 45, s. 2.
			S. 4A am. in part	
1938	VIII	Indian Tea Control Act . . .	Ss. 3 and 10 am. in part. S. 26 subs.	49, ss. 2 to 4.
1939	IV	Motor Vehicles Act.	S. 108 am. in part	48, s. 3 and Second sch.
	XIX	Coal Mines Safety (Stowing) Act.	Rep. with saving	12, s. 19.
	XXXVI	Indian Air Force Volunteer Reserve (Discipline) Act.	Rep.	62, s. 36.
1940	V	Trade Marks Act	S. 84 am. in part	48, s. 3 and Second sch.
	XVIII	National Service (European British Subjects) Act.	Rep.	s. 2 and First sch.
1941	II	Indian Merchandise Marks (Amendment) Act.	Do.	Do.
	XXI	Federal Court Act	Do.	Do.
1942	XIII	Agricultural Produce (Grading and Marking) (Amendment) Act.	Do.	Do.
	XIV	Indian Tolls (Army) (Amendment) Act.	Do.	Do.
	XXVI	Federal Court (Supplemental Powers) Act.	Do.	Do.
1944	I	Central Excises and Salt Act.	First sch. am. in part . . .	s. 3 and Second sch.
	X	Indian Coconut Committee Act.	Ss. 2, 4, 7 and 9 am. in part. S. 9A ins.	69, ss. 2 to 6.

Part I.—Central Acts repealed, amended or otherwise affected

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected.
1946	IX	Indian Oilseeds Committee Act.	Ss. 2, 4 and 7 am. in part.	68, ss. 2 to 4.
	XXIV	Essential Supplies (Temporary Powers) Act.	S. 1 am. in part. and s. 2A rep.	65, ss. 2 and 3.
	XXV	Delhi Special Police Establishment Act.	Long title and preamble and ss. 2, 3 and 5 am. in part. S. 6 subs.	26, ss. 2 to 6.
1947	II	Prevention of Corruption Act.	S. 1 am. in part Ss. 3, 4, 5, 6 and 7 am. in part. S. 5A ins.	2, s. 2. 59, ss. 2 to 7
	VII	Foreign Exchange Regulation Act.	Ss. 1, 2, 8, 12, 19, 23 and 24 am. in part. S. 18 subs. and ss. 23A, 23B and 24A ins.	8, ss. 2 to 11.
	XIV	Industrial Disputes Act	Ss. 2, 10 and 20 am. in part.	18, ss. 2 to 4
	XVII	Requisitioned Land (Continuance of Powers) Act.	Rep. with saving	30, s. 24.
	XIX	Delhi and Ajmer-Merwara Rent Control Act.	Do.	38, s. 46.
	XXIV	Rubber (Production and Marketing) Act.	S. 4 am. in part	50, s. 2.
	XXVI	Control of Shipping Act	S. 1 am. in part	17, s. 2.
	XXIX	Capital Issues (Continuance of Control) Act.	Ss. 1 and 12 am. in part.	6, ss. 2 and 3.
	XLIX	Delhi Premises (Requisition and Eviction) Act.	Rep. with saving	30, s. 24.
	LIII	Salaries of Ministers Act	Rep.	58, s. 13.
1948	XV	Industrial Finance Corporation Act.	Ss. 2, 10, 11, 12, 14, 17, 19, 21, 23, 24, 25, 26, 28, 29, 30, 32, 33, 34, 35, 38, 39, 40, 43 and sch. am. in part. Ss. 13 and 27 subs. and ss. 13A, 30A to 30E, 32A and 41A ins.	78, ss. 2 to 31.
	XXII	Indian Power Alcohol Act.	S. 1 am. and s. 2 subs.	73, ss. 2 and 3.
	XXXI	National Cadet Corps Act.	S. 12 am. in part	57, s. 2.
	LVI	Territorial Army Act.	S. 14 am. in part and ss. 7A and 7B ins.	33, ss. 2 and 3.
	LXI	Central Silk Board Act	Ss. 4, 6 and 13 am. in part.	56, ss. 2 to 4.

Part I—Central Acts repealed, amended or otherwise affected

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
1949	III	Indian Emigration (Amendment) Act.	Rep.	48, s. 2 and First sch.
	IV	United Provinces Provincial Armed Constabulary (Extension of Laws) Act.	Do.	63, s. 5.
	V	Protective Duties (Amendment) Act.	Do.	48, s. 2 and First sch.
	VI	Public Debt (Central Government) Amendment Act.	Do.	Do.
	IX	Code of Criminal Procedure (Amendment) Act.	Do.	Do.
	XI	Railways (Transport of Goods) Amendment Act.	Do.	Do.
	XII	Protective Duties (Miscellaneous Provisions) Act.	Do.	Do.
	XIII	Central Tea Board Act. . .	Ss. 4 and 15 am. in part.	54, ss. 2 and 3.
	XV	Code of Criminal Procedure (Second Amendment) Act.	Rep.	48, s. 2 and First sch.
	XVI	Governor General's Salary (Exemption from Taxation) Act.	Do.	Do.
	XVII	Criminal Law (Removal of Racial Discriminations) Act.	Do.	Do.
	XIX	Essential Supplies (Temporary Powers) Amendment Act.	Do.	Do.
	XXIII	Influx from Pakistan (Control) Act.	Rep. with saving. . . .	76, ss. 2 and 3.
	XXVI	Indian Tea Control (Amendment) Act.	Rep.	48, s. 2 and First sch.
	XXVII	Bombay Port Trust (Amendment) Act.	Do.	Do.
	XXVIII	Coal Mines Labour Welfare Fund (Amendment) Act.	Do.	Do.
	XXIX	Dock Workers (Regulation of Employment) Amendment Act.	Do.	Do.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1962 Act by which affected
1949	XXX	Public Companies (Limitation of Dividends) Act.	Rep.	48, s. 1 and First sch.
	XXXI	Indian Wireless Telegraphy (Amendment) Act.	Do.	Do.
	XXXII	Code of Civil Procedure (Amendment) Act.	Do.	Do.
	XXXIII	Rubber (Production and marketing) Amendment Act.	Do.	Do.
	XXXIV	Coffee Market Expansion (Amendment) Act.	Do.	Do.
	XXXV	Indian Succession (Amendment) Act.	Do.	Do.
	XXXVI	Indian Passport (Amendment) Act.	Do.	Do.
	XXXVII	Registration of Foreigners (Amendment) Act.	Do.	Do.
	XXXVIII	Chartered Accountants Act.	S. 33 rep.	Do.
	XXXIX	Cinematograph (Amendment) Act.	Rep.	Do.
	XL	Repealing and Amending Act.	Do.	Do.
	XLI	Child Marriage Restraint (Amendment) Act.	Do.	Do.
	XLII	Indian Penal Code and the Code of Criminal Procedure (Amendment) Act.	Do.	Do.
	XLIII	Indian Tariff (Second Amendment) Act.	Do.	Do.
	XLIV	Reserve Bank of India (Amendment) Act.	Do.	Do.
	XLV	Industrial Finance Corporation (Amendment) Act.	Do.	Do.
	XLVII	Indian Arms (Amendment) Act.	Do.	Do.
	XLIX	Essential Supplies (Temporary Powers) Second Amendment Act.	Do.	Do.
	L	Rubber (Production and Marketing) Amendment Act.	Do.	Do.

Part I.—Central Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
1949	LII	Merchant Shipping and Lighthouse (Amendment) Act.	Rep.	48, s. 2 and First sch.
	LIV	Industrial Disputes (Banking and Insurance Companies) Act.	S. 3 rep.	Do.
	LVI	Indian Railways (Amendment) Act.	Rep.	Do.
	LVII	Electricity (Supply) Amendment Act.	Do.	Do.
	LVIII	Inland Steam-vessels (Amendment) Act.	Do.	Do.
	LXIII	Imports and Exports (Control) Amendment Act.	Do.	Do.
	LXV	Abducted Persons (Recovery and Restoration) Act.	S. 1 am. in part. Ss. 1, 4, 7, 9 and 10 am. in part and ss. 3 and 5 subs.	7, s. 2. 77, ss. 2 to 8.
1950	IV	Preventive Detention Act.	S. 1 am. in part. Ss. 1, 2, 3, 6, 7, 8, 10, and 13 am. in part. S. 9 subs. and s. 11A ins.	34, s. 2. 61, ss. 2 to 11.
	XXVII	Government Premises (Eviction) Act.	Ss. 1, 2, 3 and 10 am. in part and s. 4 subs.	30, s. 25.
	XXIX	Transfer of Prisoners Act.	S. 2 am. in part.	48, s. 3 and Second sch.
	XXX	Part C States (Laws) Act.	S. 2 am. in part.	Do.
	XXXI	Administration of Evacuee Property Act.	S. 56 am. in part.	Do.
	XLIV	Displaced Persons (Claims) Act.	S. 1 am. in part.	40, s. 2.
	XLV	Air Force Act	Ss. 2, 4 and 31 am. in part.	62, s. 35.
	LXXXII	Essential Supplies (Temporary Powers) Amendment Act.	S. 1 am. in part.	48, s. 3 and Second sch.
1951	III	Part B States (Laws) Act.	S. 6 am. in part. Under the Indian Christian Marriage Act, 1872, the words "For the definition of 'India' substitute" subs. and the entry relating to "Displaced Persons (Legal Proceedings) Act, 1949" rep.	Do.
	XXXV	Port Trusts and Ports (Amendment) Act.	S. 83 am. in part.	Do.
	LVI	Press (Objectionable Matter) Act.	Second sch. am. in part and item 14 ins.	48, s. 3 and Second sch.
	LXIII	State Financial Corporations Act.	S. 43 am. in part.	Do.
1952	IX	Indian Independence Pakistan Courts (Pending Proceedings) Act.	S. 2 am. in part.	Do.

Part II.—Central Ordinances repealed, amended or otherwise affected.

Year of Ordinance	No. of Ordinance	Short title of Ordinance	How affected	No. and section of 1952 Act by which affected
1945	XLVII	International Monetary Fund and Bank Ordinance.	S. 6 rep. S. 3 am. in part.	48, s. 2 and First sch. s. 3 and Second sch.
1951	VI	Indian Independence Pakistan Courts (Pending Proceedings) Ordinance.	Rep. with saving.	9, s. 5.
	VII	Abducted Persons (Recovery and Restoration) Amendment Ordinance.	Rep.	7, s. 3.
	VIII	Employees' Provident Funds Ordinance.	Rep. with saving.	19, s. 20.
	IX	Industrial Disputes (Amendment) Ordinance.	Do.	18, s. 5.
	X	Foreign Exchange Regulation (Amendment) Ordinance.	Do.	8, s. 12.
1952	I	Coal Mines (Conservation and Safety) Ordinance.	Do.	12, s. 19.
	II	Uttar Pradesh Cantonnments (Control of Rent and Eviction) Ordinance.	Do.	10, s. 24.
	III	Requisitioning and Acquisition of Immovable Property Ordinance.	Do.	30, s. 24.
	V	Displaced Persons (Claims) Continuance Ordinance.	Rep.	40, s. 3.
	VI	West Bengal Evacuee Property (Tripura Amendment) Ordinance.	Rep. with saving.	75, s. 4.
	VII	Influx from Pakistan (Control) Repealing Ordinance.	Rep.	76, s. 2.
	VIII	Iron and Steel Companies Amalgamation Ordinance.	Do.	79, s. 15.
	IX	Abducted Persons (Recovery and Restoration) Amendment Ordinance.	Do.	77, s. 9.

Part III.—State Acts repealed, amended or otherwise affected.

Year of Act	No. of Act	Short title of Act	How affected	No. and section of 1952 Act by which affected
		<i>Bengal (West Bengal)</i>		
1890	III	Calcutta Port Act	S. 5 am. in part.	41, s. 2.
1951	V	West Bengal Evacuee Property Act.	S. 2 am. and s. 5A ins.	75, ss. 2 and 3.
		<i>Bombay</i>		
1879	VI	Bombay Port Trust Act	S. 5 am. in part. S. 43 am. in part.	11, s. 2. 48, s. 3 and Second sch.
		<i>Hyderabad</i>		
1355F	IV	Contempt of Courts Act	Rep.	32, s. 6 and sch.
		<i>Madras</i>		
1905	II	Madras Port Trust Act	Ss. 7 and 8 am. in part.	4, ss. 2 and 3.
		<i>Madhya Bharat</i>		
1930	V	Indore Contempt of Courts Act.	Rep.	32, s. 6 and sch.
2001 (Samvat)		Contempt of Courts Act, Gwalior State.	Do.	Do.
		<i>Mysore</i>		
1930	XI	Contempt of Courts Act	Rep.	Do.
		<i>Patiala and East Punjab States Union.</i>		
1991 (Samvat)	V	Contempt of Courts Act	Rep.	Do.
		<i>Rajasthan</i>		
1926	XII	Contempt of Courts Act	Rep.	Do.
		<i>Saurashtra</i>		
1926	XII	Contempt of Courts Act	Rep.	Do.
		<i>Travancore-Cochin</i>		
1111 (Kollom)	XXXII	Cochin Contempt of Courts Act.	Rep.	Do.

Part IV.—State Ordinances and Regulations repealed, amended or otherwise affected.

Year of Ordinance or Regulation	No. of Ordinance or Regulation	Short title of Ordinance or Regulation	How affected	No. and section of 1952 Act by which affected.
1818	III	<i>Bengal (West Bengal)</i> Bengal State Prisoners Regulation.	Rep.	48, s. 2 and First sch.
1827	XXV	<i>Bombay</i> Bombay State Prisoners Regulation.	Rep.	Do.
1819	II	<i>Madras</i> Madras State Prisoners Regulation.	Rep.	Do.
2005 (Samvat)	X	<i>Patiala and East Punjab States Union.</i> P.E.P.S.U. Judicature Ordinance.	S. 33 rep.	32, s. 6 and sch.
1948	II	<i>Saurashtra</i> High Court of Judicature Saurashtra State Ordinance.	S. 31 rep.	Do.
1949	LXXXIII	Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Ordinance.	Rep. with saving.	39, s. 2.
1952	IV	Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Ordinance.	Rep.	Do.

INDEX
TO
the Acts of Parliament, 1952

Pages

A

Forces.		
Reserve and Auxiliary—Act	277
Opohol, Power.		
Indian—(Amendment) Act	309
amalgamation.		
See "Iron and Steel".		
appropriation.		
—Act	51
—(No. 2) Act	211
—(No. 3) Act	351
—(Vote on Account) Act	99
Punjab—Act	55
Punjab—(Vote on Account) Act	61
—(Railways) Act	59
—(Railways) No. 2 Act	219
—(Railways) (Vote on Account) Act	83
ny, Territorial.		
—(Amendment) Act	133

B

ngal, West.		
See "Property, Evacuee".		
ilers.		
Indian—(Amendment) Act	91
mbay.		
See "Coasting-Vessels."		
See "Port Trust".		

C

det Corps.		
National—(Amendment) Act	263
outta.		
See "Port".		
ntonments, Uttar Pradesh.		
—(Control of Rent and Eviction) Act	29
pital Issues.		
—(Continuance of Control) Amendment Act	19

	Pages
Cinematograph.	
—Act	179
Civil Procedure.	
<i>See</i> "Code".	
Claims.	
<i>See</i> "Persons, Displaced".	
Coasting-vessels.	
Bombay—(Amendment) Act	85
Coconut.	
Indian—Committee (Amendment) Act	301
Code.	
—of Civil Procedure (Amendment) Act	305
—of Criminal Procedure (Amendment) Act	87
—of Criminal Procedure (Second Amendment) Act	291
Commission(s).	
—of Inquiry Act	269
Delimitation—Act	353
Committee.	
<i>See</i> "Coconut".	
<i>See</i> "Oilseeds".	
Companies.	
<i>See</i> "Iron and Steel".	
Companies, Indian.	
—(Amendment) Act	249
Contempt.	
<i>See</i> "Courts".	
Contracts.	
Forward—(Regulation) Act	311
Control.	
<i>See</i> "Tea".	
Control, Continuance of.	
<i>See</i> "Capital Issues".	
Coorg.	
<i>See</i> "High Court".	
Corporation, Finance.	
Industrial—(Amendment) Act	335
Corruption, Prevention of.	
—(Amendment) Act	3
—(Second Amendment) Act	267
Courts.	
Contempt of —Act	131
Indian Independence Pakistan—(Pending Proceedings) Act	27
Criminal Procedure.	
<i>See</i> "Code".	
Customs, Sea.	
Saurashtra (Abolition of Local—Duties and Imposition of) Port Development Levy Repealing Act	209

D

Pages

Pages

Delhi.
See "Police, Special".
See "University".

179

Delhi and Ajmer.
See "Rent".

Delimitation.
See "Commission"

85

Detention, Preventive. 135
 ———(Amendment) Act 273
 ———(Second Amendment) Act

301

305

87

291

Disputes, Industrial. 67
 ———(Amendment) Act

E

269

353

Elections. 121
 Presidential and Vice-Presidential ——— Act

Employees.
See "Provident Funds".

Enforcement.
See "Orders, Maintenance".

249

Exchange, Foreign. 23
 ———Regulation (Amendment) Act

Excise Duty.
See "Sugar".

311

Explosives. 5
 Indian ———(Amendment) Act

F

Finance. 107
 ———Act

335

G

3

267

Goods, Essential. 251
 ———(Declaration and Regulation of Tax on Sale or Purchase) Act

H

131

27

High Court.

Mysore ———(Extension of Jurisdiction to Coorg) Act 307

209

osition of) Port Develop-

	Pages
Independence, Indian. <i>See</i> "Courts".	
Industrial. <i>See</i> "Corporation, Finance".	
Inflammable Substances Act	81
Influx. — from Pakistan (Control) Repealing Act	329
Institution, Standards. Indian — (Certification Marks) Act	171
Inquiry. <i>See</i> "Commissions".	
Iron and Steel. — Companies Amalgamation Act	345
J	
Jurisdiction. <i>See</i> "High Court".	
L	
Laws. <i>See</i> "Police Forces, Armed". <i>See</i> "Tributes, Criminal".	
Law, Criminal. — Amendment Act	229
Levy. <i>See</i> "Customs, Sea".	
M	
Madras. <i>See</i> "Port Trust".	
Marks, Certification. <i>See</i> "Institution, Standards".	
Marriages. Part B States — Validating Act	1
— Act	137
Coal — (Conservation and Safety) Act	41
Ministers. <i>See</i> "Salaries and Allowances".	
Mysore. <i>See</i> "High Court".	
N	
Notaries. — Act	253

U

Pages

Oilseeds.		
Indian—Committee Amendment Act		299
Orders, Maintenance.		
—Enforcement (Amendment) Act		233

P

Pakistan.		
See "Courts".		
See "Influx".		
Patents and Designs.		
Indian—(Amendment) Act		303
Persons, Abducted.		
—(Recovery and Restoration) Amendment Act		21, 331
Persons, Displaced.		
—(Claims) Amendment Act		211
Police Forces, Armed.		
State—(Extension of Laws) Act		289
Police, Special.		
Delhi—Establishment (Amendment) Act		93
Port (s).		
Indian—(Amendment) Act		259
Calcutta—(Amendment) Act		213
Port Development.		
See "Customs, Sea".		
Port Trust.		
Bombay—Trust (Amendment) Act		39
Madras—(Amendment) Act		7
Powers, Temporary.		
See "Supplies, Essential".		
Presidential and Vice-Presidential.		
See "Elections".		
Proceedings, Pending.		
See "Courts".		
Production and Marketing.		
See "Rubber".		
Property, Evacuee.		
West Bengal—(Tripura Amendment) Act		327
Property, Immovable.		
Requisitioning and Acquisition of —Act		109
Provident Funds.		
Employees'—Act		69

Recovery and Restoration.

See "Persons, Abducted".

Regulation.

See "Contracts".

See "Exchange, Foreign".

Rent.

Delhi and Ajmer——Control Act

187

Rent and Eviction, Control of.

See "Cantonments, Uttar Pradesh".

Repealing and Amending.

——Act

235

Requisitioning and Acquisition.

See "Property, Immovable".

Reserve and Auxiliary.

See "Air Forces".

Rubber.

——(Production and Marketing) Amendment Act

247

S

Salaries and Allowances.

——of Ministers Act

265

Sale or Purchase.

See "Goods, Essential".

Saurashtra.

See "Customs, Sea".

Shipping.

Control of——(Amendment) Act

65

Silk Board.

Central——(Amendment) Act

261

State.

See "Police Forces, Armed".

Substances, Inflammable.

——Act

81

Sugar.

——(Temporary Additional Excise duty) Act

297

Supplies, Essential.

——(Temporary Powers) Amendment Act

293

Page Pages

T

107	Indian—(Amendment) Act	95
	Indian—(Second Amendment) Act	215
	Indian—(Third Amendment) Act	227
	Indian—(Fourth Amendment) Act	295
1	<i>See "Goods, Essential".</i>	
2	Indian—Control (Amendment) Act	245
	Board.	
	Central—(Amendment) Act	257
20	Offences, Criminal.	
	—Laws (Repeal) Act	89
	Property.	
	<i>See "Property, Evacuee"</i>	

U

24	University.	
	Delhi—(Amendment) Act	9

V

	Voiding.	
	<i>See "Marriages".</i>	

26

6

20

8

20

2